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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**




IA 289/2017 in C.P. (I.B) No. 5/7/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.10.2017**

Name of the Company: CoC (through Bank of Baroda)
V/s.
Steel Konnect (India) Pvt. Ltd.

Section of the Companies Act: Section 27 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	VISHAL J. DAVE	ADVOCATE	APPLICANT	
2.	NIPUN SINGHVI	ADVOCATE	APPLICANT	
3.	Ritu Rastogi	RP Resolution professional		

ORDER

Learned Advocate Mr. V.J. Dave with Learned Advocate Mr. Nipun Singhvi present for Applicant (COC). None present for Respondent in IA 289/2017.

RP Ms. Ritu Rastogi present.

RP represented that she has no objections for her replacement for another RP.

The CoC in its meetings held on 13.09.2017 resolved to replace the RP Ms. Ritu Rastogi by another resolution professional and the Bank of Baroda was authorised to do the needful.

Applicant filed form 2 of the proposed resolution professional by name Mr. Ramchandra D. Chaudhary.

In view of section 27(4) of the code this Authority here by forward the name of proposed resolution professional i.e. Mr. Ramchandra D. Chaudhary for its confirmation.

Registry is directed to address a letter to IBBI accordingly.

The proposed RP after the appointment shall take care of the expenses and the fees of the previous RP at the time of resolution plan.

Application is disposed of accordingly.

Mw

MANORAMA KUMARI
MEMBER JUDICIAL

B. Raveendra Babu 24-10-17
BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 24th day of October, 2017.